IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP (IB) No.96/Chd/Pb/2017

Under Section 7 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

Rajesh Kumar Soni, #382, Rehumatula Road, Viskarma Mandir Wali Gali, Neemwala Chowk, Central Post Office, Ludhiana-141008, Punjab.

...Financial Creditor

Versus.

Mahajan Engineering Works Pvt. Ltd. having its registered office at H.No.32-D, Raghunath Enclave, Barewal Awana, Ludhiana-141001.

...Corporate Debtor

Order delivered on: 06.11.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner: Mr. Rakesh Bhatia, Advocate

For the respondent: 1. Mr. Yogesh Kumar, Advocate.

2. Mr. Umesh Mahajan, Director.

ORDER (ORAL)

At the outset, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition. Ordered accordingly.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 06, 2017